

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 127

IA No. 1519/2024 In
CP (IB) No. 98/Chd/Hry/2022
(Admitted)

IN THE MATTER OF:

Punjab & Sind Bank

...Petitioner/ Financial Creditor

Vs.

Samar Estates Pvt. Ltd.

...Respondent/ Corporate Debtor

Under Section: 7, 12A IBC 2016

Order delivered on 11.07.2024

CORAM:

SH. UMESH KUMAR SHUKLA
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For the Applicant in : Mr. Aalok Jagga, Advocate
IA No. 1519/2024 : Mr. APS Madaan, Advocate

For the Home Buyers : Mr. Anand Chhibbar, Senior Advocate
: Mr. Rajat Khanna, Advocate

ORDER

Matter taken up on urgent mentioning.

IA No. 1519/2024

This application has been filed under Section 12A of the Code for extension of CIRP period which is objected by Mr. Anand Chhibbar, Senior Advocate. Learned senior counsel is directed to file objections, if any along with his locus standi to do so within two days with a copy in advance to the counsel opposite. List the matter on 15.07.2024 in supplementary list.

Sd/-
(UMESH KUMAR SHUKLA)
MEMBER (T)

Sd/-
(HARNAM SINGH THAKUR)
MEMBER (J)

SM